



**KALINGA INSTITUTE OF INDUSTRIAL TECHNOLOGY
(A DEEMED TO BE UNIVERSITY)
BHUBANESWAR, ODISHA, INDIA**

INTERNATIONAL INTERDISCIPLINARY CONFERENCE

**ON
LAW, POLICY AND HUMAN
VULNERABILITY :
PROSPECTS AND RETROSPECT**



25th – 27th April, 2020

**Organized by
SCHOOL OF LAW, KIIT-DU**

ABOUT KALINGA INSTITUTE OF INDUSTRIAL TECHNOLOGY (A DEEMED TO BE UNIVERSITY)

KIIT-DU situated in Bhubaneswar, is unique among its peer institutions in having twenty-nine schools present in one continuous campus, and all of them possess exceptional breadth and depth of excellence, facilitating multidisciplinary collaboration. The twenty-nine schools span across domains of science & engineering, law & management, medicine, film & media, humanities, and sports management. The vibrant academic environment of KIIT is made possible due to the presence of more than 30,000 students, more than 2500 faculty and research staff and 100 plus academic programs. Strong focus on academics, continuous engagements with industry and entrepreneurial orientation has brought numerous laurels to KIIT.

KIIT is among a handful of Indian universities to enter World University Impact Rankings 2019 of the Times Higher Education (THE) by securing an impressive position of 1000+ (it is the only self-financing University in the entire Eastern India to enter into this ranking). As per international QS World University Rankings, it is 8th among the private universities in India. KIIT has been declared as 'Institution of Eminence' in 2019 by Ministry of HRD, Government of India.

ABOUT KALINGA INSTITUTE OF SOCIAL SCIENCES

Kalinga Institute of Social Sciences – KISS, Bhubaneswar, India, is a fully free, fully residential home for 30000 poorest of the poor indigenous children who are provided holistic education from Kindergarten to Post Graduation along with lodging, boarding, health care facilities besides vocational, life skills empowerment. Dr. Achyuta Samanta, founder of KISS, had always nurtured vision of a world free from hunger, poverty, illiteracy and ignorance because he himself had to go through all these things in his childhood. Enriched with wisdom derived from experiences of his own life and that from his visits and stays in the tribal hinterland, Dr. Samanta, with all his savings that amounted to only Rs 5000/- (100 USD), was prompted to start a small training institute- KIIT in 1992 at Bhubaneswar, along with KISS dedicating it especially for the basic education of the tribal children starting with 125 poorest tribal children.

KIIT provided a sustainable financing and technically enabling model for KISS because living on donations, which would come by sporadically, could not have provided a sustainable source of finance and other resources. Since then both the organizations are prospering impressively.

ABOUT KIIT SCHOOL OF LAW

The School of Law, an integral part of KIIT-DU, was established in the year 2007, and since then, we have consistently grown in stature and strength. We are one of the few law schools in India to provide conjoint degrees in the form of BA.LLB / BBA.LLB / B.Sc.LLB, and one of the very few Law schools providing for separate honours specialisations in Business Laws, Intellectual Property Law, Taxation Law, Constitutional Law, Crime and Criminology and International Law, to a talent pool of over 1300 students drawn from India and other countries.

Alumni from the School are presently serving as Judicial officers in several State Judicial Services in India, established legal practitioners in prominent law firms and companies in India and abroad, independent counsel before many Indian Courts and Tribunals etc., while many of them have joined the teaching and research fraternity. Alumni of the School have also pursued higher education from prominent global Universities like University of California – Berkeley, University of Cambridge, University of Oxford, National University of Singapore etc.

The School is presently ranked as the 12th best Law School in India (NIRF Rankings 2019, MHRD, Govt. of India) and the 13th best Law School in India (Outlook Magazine, 2019), and was awarded the SILF-MILAT Legal Education Innovation Award 2018, for implementing courses focused on skill training of law graduates.

THEME OF THE CONFERENCE

Societal functioning over the years, and across manifold areas, has often created inequalities of consideration and treatment of all human beings as equals. This has resulted into a dichotomy with creation of two groups of persons – one group possessing and exercising the means to influence societal outcomes in their interest, while the other group gets marginalized to the extent that they have little or no access to justice leading to continued deprivation and hurling them from relative vulnerability to extreme vulnerability.

This differentiation and subsequent marginalization is not always related to the inherent strengths and deficiencies of the persons comprising the segmented population, but is often the effect and consequence of disproportionate treatment meted out by instrumentalities of State, laws, systemic functioning, public awareness etc.

Such practices has led to a large number of persons to be crippled by such divisions, deprived of equal opportunities to thrive and grow like their other brethren, and left to rely on diminished and flawed availability of opportunities, affecting their own growth and that of their future generations.

This deprived group of people, whom we classify as the “Vulnerable Group”, transcend religious, gender-based, social, economic and national divides, and lack of active support in the form of awareness, legislations, reservations etc. have further aggravated their plight.

In this regard, the Conference looks forward to enthusiastic participation and discussion pertaining to the below mentioned sub-themes and aims to generate a consensus amongst the participants about the road map that will be proposed to address the challenges faced by the vulnerable sections of society.

SUB THEMES

(A) SOCIAL VULNERABILITY

To discuss matters pertaining to issues faced in societal interactions. Indicative areas – Issues faced by Religious Minorities, LGBT, Women, Children, Senior Citizens, Women and Reproductive Health, Surrogacy, Victims of Acid Attacks, Persons with Disability etc.

(B) ECONOMIC VULNERABILITY

To discuss matters pertaining to issues faced by economically challenged sections of society. Indicative areas – Reservation for economically weaker sections of society, labour related challenges, issues faced by farmers and cultivators, landlord and tenants, lending practices by financial institutions etc.

(C) COMMERCIAL VULNERABILITY

To discuss matters pertaining to issues faced by sections of people forming part of commercial organizations and practices or affected by such organizations and practices, either as an individual, or an employee/ employer, or as a sector. Indicative areas – Women related issues at workplace, Data protection and privacy, minority shareholders, whistle blower, FDI policy in retail, International Trade etc.

(D) STATE – RELATED VULNERABILITY

To discuss matters pertaining to issues wherein the State has an active role to play in alleviating the problems faced by certain classes of persons. Indicative areas – Issues related to Citizenship, Nationality, Extradition, Refugee status, Asylum, Climate change, Persons affected by natural and artificial disasters including diseases etc.



CALL FOR PAPERS

Original and unpublished research papers are invited from academicians, research scholars, industry members, students and interested participants with regard to the areas covered under any of the sub-themes mentioned earlier.

ABSTRACT AND FINAL PAPER

• The papers must be accompanied with an abstract within a maximum of Three Hundred words along with a maximum of Five Keywords. The abstract and final paper must contain on the cover page the following details –

o The title of the paper

o The sub-theme of the Conference to which the paper corresponds;

o Name of the author(s) (Maximum Two authors).

o Designation and Organization of the author(s).

o Contact number and email address of the author along with address for correspondence of individual authors. For multiple authors, contact number and email address of each author must be provided.

o A declaration by the author(s) that the paper has not been published, presented or pending such publication of presentation in any conference, seminar or publication, and that they are the true and original author of the same.

• Co-Authorship is permitted to a maximum of Two Authors per paper, provided at least one author is present for paper presentation. However, both the co-authors must register for the Conference individually.

• The abstract and final paper shall be submitted in Times New Roman font, with font size 12 and 1.5 line spacing. Footnotes shall be in Times New Roman font, with font size 10 and single line spacing. Mode of citation shall be in accordance with the 19th edition of Harvard Blue Book style of citation.

• No page borders shall be used. The abstract and final paper shall be submitted in MS Word format only. • The maximum word limit for the full paper shall be Three Thousand words, excluding footnotes.



REGISTRATION

For Participants seeking accommodation	For Participation without accommodation
Rupees 2000 (INR)	Rupees 1000 (INR)
USD 75 for foreign nationals	USD 50 for foreign nationals

Registration for the Conference shall be permitted by payment of the applicable amount by NEFT / RTGS only to the following account details –

Account Name - KIIT School of Law
Account No. - 20139445354
Bank - Allahabad Bank
IFSC - ALLA0212027
Branch - KIIT Branch, Patia, Bhubaneswar

Registration charges shall cover –

- Participation in the Conference along with presentation of paper (if selected);
- Breakfast/lunch/dinner for participants with accommodation;
- Lunch for participants without accommodation;
- Conference kit and stationery. Accommodation for the participants shall be provided within the University premises for the exact duration of the Conference only. No allowance shall be provided for travelling of participants for the Conference.

IMPORTANT DATES

Last date for submission of abstract	5th of March, 2020
Communication of acceptance of abstract	10th of March, 2020
Last date for submission of Full paper	10th April, 2020
Last date for payment of Registration fees by NEFT / RTGS	15th March, 2020
Conference Dates	25th to 27th of April, 2020

CORRESPONDENCE

Abstract, Full paper and Payment details shall be emailed by the participant to internationalconference2020@kls.ac.in. All communication with regard to the Conference shall be addressed to the stated email address only.

PUBLICATION

The abstract will be subject to blind peer review prior to acceptance. Selected papers will be considered for publication in a book (with ISBN) specifically to be published for this purpose, in association with a renowned national publisher. Such book will be despatched to the respective authors at a later date, after the Conference.

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